

**COURT-II**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 210 of 2013**

**Dated : 1<sup>st</sup> August, 2014**

**Present: Hon'ble Mr. Rakesh Nath, Technical Member  
Hob'ble Mr. Justice Surendra Kumar, Judicial Member**

**Matrix Power Pvt. Ltd. ... Appellant(s)**

**Versus**

**Andhra Pradesh Electricity Regulatory  
Commission & Anr. ... Respondent(s)**

**Counsel for the Appellant (s) : Mr. K. Gopal Choudhary**

**Counsel for the Respondent(s) : Mr. A. Subba Rao  
Mr. K.V. Mohan &  
Mr. K.V. Balakrishna**

**ORDER**

The learned counsel for the appellant has filed a memo stating therein that the State Commission has passed a final common order 19.07.2014 determining the fixed cost for 11<sup>th</sup> and subsequent years of operation of biomass power plants. Consequently, the appeal against the interim order dated 06.08.2013 impugned in this Appeal has become infructuous.

Accordingly, we dispose of the appeal as infructuous.

**(Justice Surendra Kumar)  
Judicial Member**

**(Rakesh Nath)  
Technical Member**

**rkt**

